

Bail application no. 1172/2020
FIR No. 0011/2020
PS: Maurice Nagar
U/s: 307 IPC
State Vs. Mohd. Hilal

14.09.2020

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused Mohd. Hilal.

Ld. Presiding Officer is on leave today.

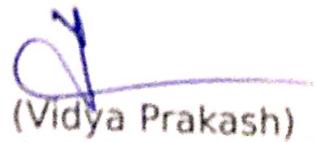
Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO SI Yogender Singh on behalf of IO.
Sh. Rajesh Sharma, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof be supplied to Ld counsel for applicant/accused electronically.

Concerned IO is stated to be on leave during the entire week of this month. IO is directed to join the hearing through Video Conferencing on next date of hearing.

Put up before the concerned court on 22.09.2020, for arguments on bail application.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-14.09.2020

Bail application no. 1064/2020
FIR No. 173/2017
PS: Civil Lines
U/s: 420/468/471 IPC
State Vs. Birender Singh

14.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Birender Singh.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
None is present on behalf of IO.
Sh. C. Prakash, Advocate for applicant/accused.

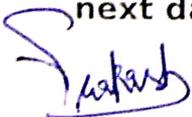
Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Additional reply of the bail application filed. Copy thereof be supplied to Ld. Counsel for applicant/accused electronically. IO of this case has not bothered to join the hearing through Video Conferencing today.

Ld. Addl. PP submits that he needs the assistance of IO/ SHO concerned, in view of the facts and circumstances of the present case and without their assistance, he is not in a position to advance the arguments on the bail application today.

In view of the facts and circumstances, let the aforesaid conduct on the part of IO and supervisory lapse on the part of SHO of PS Civil Lines, be brought to the notice of concerned DCP, for taking suitable action against them and with further direction to submit Action Taken Report before the Court through mail at the dedicated e-mail of this Court on or before next date. Concerned DCP is further directed to ensure the

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**FIR No. 173/2017
PS: Civil Lines
State Vs. Birender Singh**

presence of concerned SHO before the Court on the next date .

Copy of this order be sent to concerned DCP for information and necessary compliance.

Put up on 22.09.2020, for arguments on the bail application.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-14.09.2020

Bail application no. 2445/20
FIR No. 226/2020
PS: Subzi Mandi
U/s: 356/379/411 IPC
State Vs. Usama Khan

14.09.2020

This is an application u/s 439 Cr.PC seeking interim bail for 45 days moved on behalf of applicant/accused Usama Khan.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO ASI Sunil Dutt on behalf of IO.
Sh. Ajesh Kumar, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

No report regarding the conduct of applicant/accused in terms of last order dated 10.09.2020, has been received from Jail Authorities for today. Issue show cause notice to concerned Jail Superintendent for furnishing explanation in this regard for next date with further direction to submit the conduct report of applicant/accused in terms of previous order on or before next date.

Put up before the concerned Court on 19.09.2020, for arguments on the bail application.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-14.09.2020

Bail application no. 1076/20
e-FIR No. 196/2020
PS: Subzi Mandi
U/s: 376/323/506/34 IPC
State Vs. Shiva

14.09.2020

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused Shiva.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO W/SI Rachna Atri.
Ms. Charu Kalra, Advocate for applicant/accused.

1. Matter is taken up through Video Conferencing on account of Covid-19 lockdown.
2. Reply of bail application already filed. Copy thereof already supplied to Ld counsel for applicant/accused electronically.
3. Report dated 11.09.2020 of concerned Jail Superintendent has been received.
4. Arguments on the bail application heard. Reply perused.
5. After referring to the allegations contained in the FIR, it is argued by counsel for applicant/accused that applicant is totally innocent and has been falsely implicated in this case; he is in custody since 18.08.2020 and he is not required for the purpose of investigation in this case. It is further argued that applicant had already lodged complaint against the complainant that she may get him falsely implicated in any criminal case and the present FIR is falsely got registered by the complainant out of ulterior motives. It is further argued that there is delay of several months in registration of FIR which is not explained. It is further argued that even as per the allegations of FIR, both the parties were well

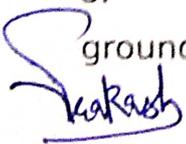


known to each other since the year 2018 and at the most, it was consensual relationship between the parties. It is further argued that applicant/accused is HIV positive and he is not being provided with proper medical treatment by the Jail Superintendent. It is further argued that trial may take considerable time and no useful purpose will be served by keeping the applicant behind the jail, therefore, he may be released on bail.

6. Per contra, the bail application is opposed by Ld. Addl. PP on behalf of State on the ground that the allegations against the applicant are grave and serious. He submitted that applicant/accused kept the complainant in dark that he was HIV positive and by making forceful physical relationship with her, he also made complainant/prosecutrix to be HIV positive and ruined her life. It is further argued that complainant is yet to be examined during trial and applicant may intimidate/influence the complainant in the event of his release on bail, therefore, the bail application may be dismissed.

7. The applicant is charged with the offences punishable u/s 376/323/506/34 IPC with the allegations that he made forceful physical relationship with the complainant/prosecutrix. No doubt, he is a diagnosed case of HIV positive but as per the report dated 09.09.2020 of Jail Superintendent, he is being provided with proper medical treatment as well as healthy diet as per medical advise and his general medical condition is stated to be stable.

8. The delay, if any, in registration of FIR, cannot be sufficient ground alone to enable the applicant to be released on bail as it is a

Sakash

e-FIR No. 196/2020
PS: Subzi Mandi
State Vs. Shiva

matter of trial and the prosecution should be afforded an opportunity to explain the said delay, if any, by producing its witnesses. The complainant/prosecutrix is stated to have corroborated the allegations of FIR even in her statement u/s 164 Cr.PC recorded by Ld. Link MM.

9. After considering the overall facts and circumstances of the case including the nature of allegations, gravity of offences and the fact that complainant/prosecutrix is yet to be examined during trial, Court is of the view that no ground is made out at this stage for grant of bail to the applicant/accused. Consequently, the bail application is hereby dismissed.

Copy of this order be given dasti to both the sides electronically, as per rules.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-14.09.2020

Bail application no. 1055/2020
FIR No.325/2020
PS: Wazirabad
U/s: 376/354-D/506 IPC
State Vs. Danish Khan @ Saahil

14.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Danish Khan @ Saahil.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO ACP Suresh Chand.
Sh. Manoj Gupta, Advocate for complainant.
Sh. Pradeep Teotia, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Ld counsel for applicant/accused electronically.

It is mentioned in the additional reply filed today that offence punishable u/s 3 (2) (v) SC/ST Act has also been added in this case during investigation.

On request of counsel for applicant/accused, the present bail application is adjourned to 21.09.2020 before concerned Court for consideration.

IO is directed to file detailed status report before the concerned Court on or before next date with advance copy thereof to counsel for applicant/accused, as per rules.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-14.09.2020

Bail application no. 1081/2020
FIR No. 0066/2019
PS:Bara Hindu Rao
U/s: 356/379/411/34 IPC
State Vs. Kapil @ Kapil Dev

14.09.2020

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused Kapil @ Kapil Dev.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO ASI Narayan Singh.
Sh. P. K. Garg, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

On request, put up on 21.09.2020 before concerned court for arguments.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-14.09.2020

14.09.2020

Cr. Rev N0. 587/2019
R. K. Jain Vs. State

Matter taken up through Video Conferencing (Cisco Webex).

Present: Revisionist in person

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **09.11.2020**



Reader to
Additional Sessions Judge-02(Central)
Tis Hazari Courts, Delhi.

14.9.2020

14.09.2020

SC. NO. 28594/2018

State Vs. Kasim & Ors

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh Ld. Addl. PP for the State.
None for the accused persons.

Ld. Presiding Officer is on leave today. As directed
by the Ld. Presiding Officer, case is adjourned for **26.10.2020**


Reader to
Additional Sessions Judge-02(Central)
Tis Hazari Courts, Delhi.
14.9.2020

14.09.2020

Ct. Case N0. 322158/2016

Union of India Vs. Unicare India Pvt. Ltd.

Matter taken up through Video Conferencing (Cisco Webex).

Present: None.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **03.11.2020**



Reader to
Additional Sessions Judge-02(Central)
Tis Hazari Courts, Delhi.

14.9.2020

14.09.2020

CA. N0. 176/2019

Ajay Gupta Vs. Shailendra Verma

Matter taken up through Video Conferencing (Cisco Webex).

Present: None.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **27.10.2020**



Reader to
Additional Sessions Judge-02(Central)
Tis Hazari Courts, Delhi.
14.9.2020

14.09.2020

Cr. Rev N0. 206/2020
K.V Sagar Vs. SHO

Matter taken up through Video Conferencing (Cisco Webex).

Present: Revisionist in person

Ld. Presiding Officer is on leave today. As directed
by the Ld. Presiding Officer, case is adjourned for **24.09.2020**



Reader to
Additional Sessions Judge-02(Central)
Tis Hazari Courts, Delhi.

14.9.2020

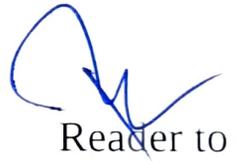
14.09.2020

**Cr. Rev NO. 189/2020
Hemant Gupta Vs. Dayal Chand**

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Shlok Jain counsel for the revisionist.

Ld. Presiding Officer is on leave today. As directed by the Ld. Presiding Officer, case is adjourned for **19.10.2020**



Reader to
Additional Sessions Judge-02(Central)
Tis Hazari Courts, Delhi.
14.9.2020

14.09.2020

**Cr. Rev NO. 190/2020
Hemant Gupta Vs. Prema Devi**

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Shlok Jain counsel for the revisionist.

Ld. Presiding Officer is on leave today. As directed
by the Ld. Presiding Officer, case is adjourned for **19.10.2020**


Reader to
Additional Sessions Judge-02(Central)
Tis Hazari Courts, Delhi.
14.9.2020